

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:2559  
ANSWERED ON:10.12.2012  
CHECK ON QUANTUM OF E-WASTE  
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**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the loading of e-waste has increasing trends in the ports areas of the country;
- (b) if so, the details thereof during each of the last three years and the current year, port-wise;
- (c) the manner in which load of e-waste is likely to be solved in future in the situation of increasing trends of e-waste; and
- (d) the reaction of the Government thereto and the remedial steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b): The Ministry of Environment and Forests (MoEF) has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, for regulating the import and export of hazardous wastes including e-waste. Import of e-wastes for disposal is not permitted. Import is permitted only for recycling or recovery or reuse with the permission of MoEF. As per these Rules, permission for import and export of e-waste can be considered only by those recycling units, which have environmentally sound recycling facilities and are registered with State Pollution Control Board/ Pollution Control Committee concerned. The Ministry has in the past given permission for export of e-waste by the registered recycling units and import to only one such unit for recycling.

(c) & (d): MoEF has taken a number of steps to ensure environmentally sound management of e-waste in the country. These include:

(i) For effective implementation of provisions related to import and export, a co-ordination committee including representatives from the Ministry of Finance (Department. of Revenue), the Ministry of Commerce and Industries (DGFT), the Ministry of Shipping (Department. of Ports), the Central Pollution Control Board and select State Pollution Control Boards has been constituted.

(ii) Separate E-Waste (Management and Handling) Rules, 2011 have been notified. The producers of electrical and electronic equipments covered under the Rules are required to collect e-waste generated from the end of life of their products by setting up collection centers or take back systems either individually or collectively.

(iii) E-waste recycling can be undertaken only in facilities authorized and registered with State Pollution Control Boards/Pollution Control Committees. Waste generated is required to be sent or sold to a registered or authorized recycler or re-processor having environmentally sound facilities.

(iv) Guidelines for Environmentally Sound Management of e-waste, published by Central Pollution Control Board, provide approach and methodology for environmentally sound management of e-waste.